

Central Administrative Tribunal  
Principal Bench, New Delhi.

Q

CP-169/2004 in  
OA-2546/2001

New Delhi this the 2<sup>nd</sup> day of November, 2004.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. Nirbhay Dutt Sharma,  
Ex-Constable, under  
Divisional Security Commissioner,  
RPF, New Delhi. ....

Petitioner

(through Sh. B.S. Maine, Advocate)

Versus

1. Sh. R.R. Juruahara,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Sh. P.K. Goyal,  
Divl. Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. Smt. Parvin Kumari,  
Divl. Personnel Officer,  
Northern Railway,  
New Delhi.
4. Sh. Sanjay Kishore,  
Divl. Security Officer,  
RPF, Northern Railway,  
New Delhi. ....

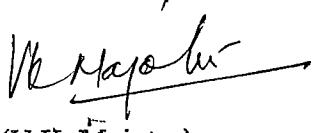
Respondents

(through Shri VSR Krishna, Advocate)

Order(Oral)  
Hon'ble Shri V.K. Majotra, Vice-Chairman(A)

After arguing the case for some time, Shri B.S. Maine, learned counsel of the applicant seeks and is allowed to withdraw this C.P. with liberty to prosecute some other legal remedy for grant of benefits and appointment on an alternative post in Group-C with retrospective effect.

  
(Shanker Raju)  
Member(J)

  
(V.K. Majotra)  
Vice-Chairman(A)

/vv/